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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Reqn.No.OA 6/1987

Date of decision:05.07.93.

Shri J.N. Verma

....Petitioner

Versus

U.O.I.

... Respondents

For the Petitioner

....None

For the Respondents

...Shri K.N.R. Pillai, Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A)

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(OF THE BENCH DELIVERED BY HON'BLE MR.
JUSTICE S.K. DHAON, VICE CHAIRMAN)

This list had been revised even before we rose up for lunch. Even now no one is present on behalf of the petitioner. The application is dismissed for default and non-prosecution.

(B.N. DHOUNDIYAL)

MEMBER(A) 05.07.93

(S.K.DHAON)
VICE CHAIRMAN(J)
05.07.93

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